

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.135/2019

Dated Friday, the 8th day of February, 2019

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

&

Hon'ble Mr.P.Madhavan, Judicial Member

V. Mahalingam

Station Superintendent

Narikkudi Railway Station

Madurai Division

... Applicant

By Advocate M/s R. Pandian

Vs

1. Union of India rep. by

The General Manager

Southern Railway

Park Town, Chennai – 600 003.

2. The Sr. Divisional Personnel Officer

Southern Railway, Madurai Division

Madurai – 625 010.

... Respondents

By Advocate Mr.P.Srinivasan

[Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)]

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“(i)To call for all the records relating to the non-consideration of the applicant's request for grant of III MACP benefits

(ii)to direct the respondents to grant the III MACP benefits in PB-2 (9300-34800) with GP 4800 w.e.f. 30.09.2012 and to refix the pay of the applicant accordingly

(iii)to direct the respondents to sanction other consequential benefits; and

(iv)To pass such other order/orders” .

2. Learned counsel for the applicant submits that the applicant wished to submit a representation along with copies of the judicial precedents relied upon regarding his grievance and that he would be satisfied if the competent authority is directed to consider his representation and pass appropriate orders in accordance with law within a time limit to be set by this Tribunal.

3. Mr.P.Srinivasan, senior standing counsel for Railways takes notice for respondents.

4. Keeping in view the limited prayer of the applicant and without going into the substantive merits of the case, this OA is disposed of with permission to the applicant to submit a comprehensive representation to the competent authority within a period of two weeks from the date of receipt of a copy of this order. On receipt of such representation, the competent authority is directed to consider the same in accordance with

law and pass a reasoned and speaking order within a period of two months thereafter.

5. The OA is disposed of at the admission stage.

**(P.MADHAVAN)
MEMBER(J)
M.T.**

08.02.2019

**(R.RAMANUJAM)
MEMBER (A)**